

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 22/MP/2019**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondent, for recovery of Late Payment Surcharge on account of delay in payment of Monthly Bills of the Petitioner by the Respondent.

Petitioner : D.B. Power Limited

Respondent : Tamil Nadu Generation and Distribution Company Ltd.

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, DBPL  
Shri Tejasv Anand, Advocate, DBPL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The Commission heard the learned counsel for the Parties and reserved order in the Petition.

**By order of the Commission**

sd/-  
(T.D. Pant)  
**Deputy Chief (Legal)**

